IN THE CENTRAL AIM INISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. 191/93

Date of Decision: 17.6.93

M. Narayanan

. Applicant

Mr.P.Sivan Pillai

.. Advocate for applicant

Versus

- The Divisional Personnel Officer, Southern Railway, Palghat.
- 2. The Traffic Inspector, Southern Railway, Shornur.
- .. Respondents

Mr. M. C. Cherian

.. Advocate for respondents

CORAM

THE HON BLE MR. JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN.

JUDGMENT

Applicant an "LTI/77/Porter" working at shorner Jenction was transferred to Salem Jenction by Annexure-I order. This is challenged in this application. Porters belong to a transferable category and nothing to taint the transfer has been established. That a person is liable to transfer, is not a reason to transfer him at random. Even in the exercise of such powers arbitrariness and caprice must be eschewed. Though I see no ground to quash Annexure-I, I direct respondents or such of them as is competent to consider the case of the

applicant on compassionate grounds, and give him a transfer to any station lying in the revenue districts of Palghat, Trichur or Malappuram if there is an existing vacancy or if necessary by making transfers.

 Application disposed of. Parties to bear their costs.

Hankarannair

C. SANKARAN NAIR (J) VICE CHAIRMAN

Dated 17th June, 1993.

LIST OF ANNEXURE

1. Annexu#e-I .. J/P.677/VIII/Porter dated 26/17-11-1991.